Central Administrative Tribunal Ernakulam Bench

C.P(C) No.180/00048/2017 in O.A No.180/01008/2015

Wednesday, this the 17th day of February, 2021

CORAM:

Hon'ble Mr. P.Madhavan, Judicial Member Hon'ble Mr.K.V.Eapen, Administrative Member

P.M.Joseph, S/o.Late P.J.Devassy, aged 69 years, Foreman of Stores (Retd) Puthussery House, Kothakulangara Road Njarakkal, Ernakulam District – 682 505

- Petitioner

(By Advocate: Mr.C.S.G Nair)

Versus

- 1. G.Mohan Kumar (Age and father's name not known to the petitioner) Secretary, Ministry of Defence, South Block New Delhi – 110 001
- Admiral Sunil Lanba (Age and Father's name not known to the petitioner)
 Chief of Naval Staff
 Integrated Head Quarters of Ministry of Defence (Navy)
 New Delhi 110 001
- 3. A.S.Chavla (Age and father's name not known to the petitioner)
 Chief of Personnel, Integrated Head Quarters of Ministry of Defence (Navy)
 New Delhi 110 001
- 4. Vice Admiral. A.R.Karve (Age and Father's name not known to the petitioner)

Flag Officer Commanding in Chief Southern Naval Command, Cochin – 682 004

- Respondents

(By Advocate: Mr. Thomas Mathew Nellimoottil)

The CP(C) having been heard on 17th February, 2021, this Tribunal delivered the following order on the same day:

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ORDER (ORAL)

P.Madhavan, Judicial Member

The learned counsel for the petitioner present. He submits that earlier order of this Tribunal in the Original Application is set aside and again it has to be heard. But counsel for the respondents submits that an O.P(CAT) was filed by the respondents and they had succeeded in the OP(CAT). There is no order of remand to consider afresh and hence there is no question of remand.

2. On a perusal of the order of the Hon'ble High Court, it appears that the order of this Tribunal is set aside and the O.P(CAT) is allowed in favour of the respondents. So there is no question of re-opening of this matter. Hence the C.P(C) is closed. No costs.

(K.V.Eapen) Administrative Member (P.Madhavan) Judicial Member

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List of Annexures

Annexure P1 - True copy of the order in O.A 1008/2015 dated 6.12.2016 of the C.A.T, Ernakulam Bench.

Annexure P2 - True copy of the letter dated 14.12.2016.

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